

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

**C.P. (IB)/423(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.02.2024**

NAME OF THE PARTIES:      **M/S. WIZ LOGTEC INDIA PRIVATE**  
**LIMITED (FORMERLY KNOWN AS M/S.**  
**M + R LOGISTICS (INDIA) PRIVATE**  
**LIMITED)      V/S      STRIDES PHARMA**  
**SCIENCE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Gaurav Kumar, CS appeared for the Petitioner.
2. Adv. Meiron Damania, Advocate i/b King Stubb & Kasiva appeared for the Corporate Debtor.
3. Learned Counsel for the Petitioner informs that documents served by the Corporate Debtor has not been received. However, Counsel for the Corporate Debtor undertakes to have it served today.
4. Petitioner is at liberty to file rejoinder, if any within Three by serving advance copy to the Respondent at least two days before the next date of hearing.
5. List this matter on **23.02.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**